

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2331
ANSWERED ON:03.12.2009
PILFERAGE OF OIL AND PETROLEUM PRODUCTS
Dubey Shri Nishikant

Will the Minister of RAILWAYS be pleased to state:

- (a) whether cases of theft and pilferage of oil and other petroleum products have been increasing in Railways during the recent past;
- (b) if so, the details of such cases reported during the last three years and the current year and the value of lost property in such cases;
- (c) whether the employees of Petroleum Companies were found involved in such cases;
- (d) if so, the details of employees found guilty and action taken against them; and
- (e) the details of the recovery of theft/ pilfered property and its value in such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b): The number of cases of theft and pilferage of oil and other petroleum products are decreasing from the year 2006 to 2009 (Upto October) except in the year 2008. The number of cases of theft and pilferage of oil & other petroleum products reported during the year 2006, 2007, 2008 and 2009 (Upto Oct) over zonal Railways are as under:-

Year	Number of cases stolen	Value of property (In Rs.)
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2006	24	17,03,295/-
2007	21	7,41,525/-
2008	39	3,91,85,539/-
2009	14	40,68,438/-

(Upto October)

(c) & (d): No employee of Petroleum Companies were found involved.

(e): Value of Property recovered in cases of theft/pilferage of oil & petroleum products for the last three calendar years & current year i.e 2006, 2007, 2008 and 2009 (Upto Oct) are as under:-

Year	Value of property recovered (In Rs).
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2006	31,690/-
2007	3,89,495/-
2008	14,86,804/-
2009	81,255/-

(Upto October)

The case were registered with RPF, N.F. Railway and wherever Law and Order was involved the cases were registered with Assam State Police.